

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

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ORDER SHEET**

ORDERS OF THE TRIBUNAL

16.10.2014

OA No. 291/00506/2014

Ms. Kavita Bhati, Counsel for applicant.

Heard the learned counsel for the applicant.

The applicant has filed the present OA with the prayer that his pay be fixed as per the order passed by this Tribunal in the case of similarly situated employees in OA No. 141/2012 (S.C. Sharma vs. Union of India & others) and connected matter vide order dated 28.02.2013. The applicant has sent a notice for demand of justice dated 28.07.2014 (Annexure A/2). It has not been decided by the respondents so far.

In the interest of justice, the respondents are directed to consider and decide the notice for demand of justice dated 28.07.2014 (Annexure A/2) according to the provisions of law expeditiously but in any case not later than three months from the date of receipt of a copy of this order by passing a reasoned & speaking order. The learned counsel for the applicant is also directed to supply a copy of the paper book of this OA to the respondents alongwith a copy of this order.

If the applicant is aggrieved by the decision of the respondents on his legal notice, he is at liberty to file fresh substantive OA, if so advised.

With these observations, the OA is disposed of with no order as to costs.


(Dr. Murtaza Ali)
Member (J)


(Anil Kumar)
Member (A)

Abdul